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**THE HYDERABAD MUNICIPAL CORPORATIONS
(AMENDMENT) ACT, 1987.**

ACT NO. 10 OF 1987.*

[6th February, 1987]

An Act further to amend the Hyderabad Municipal Corporations Act, 1955.

Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Thirty-eighth Year of the Republic of India as follows:-

1. This Act may be called the Hyderabad Municipal Corporations (Amendment) Act, 1987. Short title.

* Received the assent of the Governor on the 5th February 1987. For Statement of Objects and Reasons, please see the Andhra Pradesh Gazette, Part IVA Extraordinary, dated the 8th January 1987, at page 3.

Amendment
of section 115
Act 2 of 1956

2. In the Hyderabad Municipal Corporations Act, 1955 (hereinafter referred to as the Principal Act), in section 115, after clause (39) the following clause shall be inserted, namely:—

“(40) provide parking places, public landing places, halting places, for vehicles of any description including motor vehicles and levy fees for their use.”.

Amendment
of section 586

3. In section 586 of the principal Act, for clause (5), the following clause shall be substituted, namely:—

“(5) earmarking, regulating, supervision and use of parking places, public landing places, halting places for all vehicles of any description including motor vehicles, public and private cart stands and the levy of fees for the use of such of them as belong to the corporation.”.

Application
of the Act to
the Visakha-
patnam and
Vijayawada
Municipal
Corporations.

4. The Amendments made to the Hyderabad Municipal Corporations Act, 1955 by sections 2 and 3 shall extend to and shall apply also to the Visakha-patnam and Vijayawada Municipal Corporations.”.

**THE HYDERABAD MUNICIPAL CORPORATIONS
(AMENDMENT) ACT, 1991.**

ACT No. 18 OF 1991 *

[3rd October, 1991]

**AN ACT FURTHER TO AMEND THE HYDERABAD
MUNICIPAL CORPORATIONS, ACT, 1955.**

BE it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Forty-Second Year of the Republic of India, as follows:-

1. (1) This may be called the Hyderabad Municipal Corporations (Amendment) Act, 1991. Short title
and
Commencement.

(2) It shall be deemed to have come into force on the 30th March, 1991.

* Received the assent of the Governor on the 01-10-1991. For statement of object and reasons please see the Andhra Pradesh Gazette, Part IV-A, Extraordinary, dated 09-09-1991 at page 4.

Insertion
of new sec-
tion 70 G,
Act 11 of
1956.

2. In the Hyderabad Municipal Corporations Act, 1955, after section 70F, the following section shall be inserted, namely:-

"Appointment of Special Officer. 70 G. (1) Notwithstanding anything contained in this Act, wherein the opinion of the Government it is not possible to hold the elections to the Corporation in accordance with the provisions of this Act, before the date of expiration of the term, and to bring the newly elected Councillors into office on the date of expiration of the term as aforesaid, and the term of office of the Councillors is not extended, the Government may, by notification appoint a Special Officer to exercise the powers, perform the duties and discharge the functions of, --

- (a) the Corporation,
- (b) the Standing Committee, and
- (c) the Commissioner,

under the Act, for a period which shall not exceed one year from the date of such appointment:

Provided that the State Government may, from time to time, by notification in the Andhra Pradesh Gazette and for reasons specified therein extend the said period of appointment of Special Officer beyond one year, for a further period or periods so however that the period of appointment of the Special Officer shall not, in the aggregate exceed two years.

(2) The State Government shall cause elections to be held to the Corporation under the principal Act, so that the newly elected Councillors may come into office on such date as may be specified by the State Government in this behalf by a notification, in the Andhra Pradesh Gazette:

Provided that the State Government may, from time to time, advance or postpone the date specified under this sub-section and fix instead another date:

Provided further that the date fixed under this sub-section shall be the date on which the appointment of the Special Officer expires.

(3) The Special Officer shall exercise the powers, perform the duties and discharge the functions of the Corporation until the elected Councillors come into office, of the Standing Committee until a Standing Committee is appointed by the Corporation, and of the Commissioner until a Commissioner is appointed by the State Government, as the case may be, and any such officer may, if the State Government so direct, receive remuneration for his service from the Municipal Fund.

3. The amendments made to the Hyderabad Municipal Corporations Act, 1955 by section 2, shall extend to and shall apply also to the Visakhapatnam and Vijayawada Municipal Corporations.

Application of the Act to Visakhapatnam and Vijayawada Municipal Corporations.

4. The Hyderabad Municipal Corporations (Second Amendment) Ordinance, 1991 is hereby repealed.

Repeal of Ordinance 6 of 1991.

THE HYDERABAD MUNICIPAL CORPORATIONS
(AMENDMENT) ACT, 1994.

ACT No. 10 OF 1994.

[8th March, 1994.]

AN ACT FURTHER TO AMEND THE HYDERABAD
MUNICIPAL CORPORATIONS ACT, 1955.

Be it enacted by the Legislative Assem-
bly of the State of Andhra Pradesh in the
Forty-fourth Year of the Republic of India
as follows:-

1. This Act may be called the Hyderabad Short title.
Municipal Corporations (Amendment) Act,
1994.

*Received the assent of the Governor on the 8th
March, 1994. For Statement of objects and Reasons,
Please see Andhra Pradesh Gazette, Part IV-A, Extra-
ordinary, dated the 22nd December, 1993 at Page 9.

Amendment
of
section
70G.
Act II of
1956.

2. In the Hyderabad Municipal Corporations Act, 1955, in section 70G, in sub-section (1), in the proviso, for the words "in the aggregate exceed three years", the words "in the aggregate exceed four years" shall be substituted.

K. SATYANARAYANA MURTHY,
Secretary to Government,
Legislative Affairs,
Law Department.

THE ANDHRA PRADESH MUNICIPAL CORPORATIONS
(SECOND AMENDMENT) ACT, 1994.

ACT No. 23 OF 1994.

[9th August, 1994.]

AN ACT FURTHER TO AMEND THE HYDERABAD
MUNICIPAL CORPORATIONS ACT, 1955.

Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Forty-fifth Year of the Republic of India as follows:-

1. (1) This Act may be called the Hyderabad Municipal Corporations (Second Amendment) Act, 1994.

Short title
and
Commencement.

(2) It shall be deemed to have come into force with effect on and from the 10th March, 1986.

*Received the assent of the Governor on the 8th August, 1994. For Statement of objects and Reasons, Please see Andhra Pradesh Gazette, Part IV-A, Extraordinary, dated the 13th July, 1994, at Page 4.

Insertion of 2. In the Hyderabad Municipal Corporation Act, 1955, after section 463, the following section shall be inserted, namely:-

" CHAPTER-XII-A

SPECIAL PROVISIONS RELATING TO DEVELOPMENT AND MAINTENANCE OF MAJOR CIVIC INFRASTRUCTURE.

Power of Corporation to levy external betterment charges.	463-A. (1) It shall be lawful for the Corporation to levy and collect external betterment charges at the time of according approval to the lay-outs or sub-divisions of a plot or issue of building permit for the purpose of providing or maintaining major arterial roads, lung spaces and other major civic infrastructure:
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Provided that such charges shall not be levied in case of the lay-outs which were finally released as on the 10th March, 1986 and also for residential buildings whose plot area does not exceed 200 sq. mts:

Provided further that no such charges shall be levied and collected in respect of lay-outs or buildings taken up in notified slums. Such charges shall, however, be collected once the slum is denotified.

(2) The external betterment charges shall not exceed thirty per cent of betterment charges being collected by the Corporation as per the Municipal Corporation of Hyderabad (lay-out) Rules, 1965.

Explanation:- For the purposes of this sub-section betterment charges shall include the charges fixed by Corporation on various types of buildings area-wise from time to time.

(3) The Corporation shall issue detailed guidelines for levy and collection of external betterment charges and for utilisation of amounts so collected."

3. Notwithstanding any judgement, Validation. decree or order of any Court, Tribunal or other authority any amount levied and collected as external betterment charges in pursuance of the General Body Resolution No.895, dated 10-3-1986 of the Corporation, from the applicants for the grant of lay-out approvals and building permits as a condition precedent to the sanction of such permits shall be deemed always to have been validly levied and collected in pursuance of the principal Act as amended by this Act, as if the amendments made to the principal Act by section 2 of this Act has been in force at all material times and accordingly:-

(a) all acts, proceedings or things done or taken by the Corporation, or by any Officer of the said Corporation, or by any other authority, in connection with the levy and collection of such amounts shall for all purposes, be deemed to be and to have always been done or taken in accordance with law;

(b) no suit or other proceedings shall be instituted or continued in any Court or before any authority for the refund of any such amount; and

(c) no court shall enforce any decree or order directing the refund of any such amount.

Repeal of Ordinance 6 of 1994. 4. The Hyderabad Municipal Corporations (Amendment) Ordinance, 1994 is hereby repealed.

R. SANKARANARAYANA MURTHY,
Secretary to Government,
Legislative Affairs,
Law Department.

THE HYDERABAD MUNICIPAL CORPORATIONS
(AMENDMENT) ACT, 1996.

ACT No. 19 OF 1996.

[2nd September, 1996.]

AN ACT FURTHER TO AMEND THE HYDERABAD
MUNICIPAL CORPORATIONS ACT, 1955.

Be it enacted by the Legislative
Assembly of the State of Andhra Pradesh in
the Forty-seventh Year of the Republic of
India, as follows:-

1. (1) This Act may be called the Short title
Hyderabad Municipal Corporations (Amend- and
ment) Act, 1996. commencement.

*Received the assent of the Governor on the 31st
August, 1996. For Statement of objects and Reasons,
Please see Andhra Pradesh Gazette, Part IV-A, Extra-
ordinary, dated the 21st August, 1996 at Page 3.

(2) It shall be deemed to have come into force on and from the 23rd May, 1996.

Amendment 2. In the Hyderabad Municipal Corporations Act, 1955, in section 70G, in sub-section(1), in the proviso, for the words "in the aggregate exceed five years", the words "in the aggregate exceed five and half years", shall be substituted.

Repeal of Ordinance 3. The Hyderabad Municipal Corporations (Second Amendment) Ordinance, 1996 is hereby repealed.

G. BHAVANI PRASAD,
Secretary to Government,
Legislative Affairs & Justice,
Law Department.

**THE HYDERABAD MUNICIPAL CORPORATIONS
(AMENDMENT) ACT, 1997.**

ACT No. 21 OF 1997*

[21st August, 1997.]

**An Act further to amend the Hyderabad
Municipal Corporations Act, 1955.**

Be it enacted by the Legislative
Assembly of the State of Andhra Pradesh
in the Forty-eighth Year of the Republic
of India, as follows:-

*Received the assent of the Governor on 19th August, 1997.
For Statement of the Objects and Reasons. Please see the
A.P. Gazette, Part IV-A Extraordinary, dated 21st March,
1997 at P-3.

Short title and commencement 1. (1) This Act may be called the Hyderabad Municipal Corporations (Amendment) Act, 1997.

(2) It shall be deemed to have come into force with effect from the 30th September, 1996.

Amendment of section 70 G-Act II of 1956. 2. In the Hyderabad Municipal Corporations Act, 1955, in section 70-G, in sub-section (1), in the proviso, for the words "in the aggregate exceed five and half years", the words "in the aggregate exceed six and half years", shall be substituted.

Validation of Act 19 of 1996 Act II of 1956. 3. (1) The amendment, made in section 2 of the Hyderabad Municipal Corporations (Amendment) Act, 1996, to section 70-G of the Hyderabad Municipal Corporations Act, 1955, shall be deemed to have come into force with effect from the 31st March, 1996.

(2) Notwithstanding any judgement, decree or order of a Court, or any other authority, every action taken or thing done by the Special Officer in exercise of the powers conferred under section 70-G of the principal Act shall not be deemed to be invalid or ever to have become invalid by reason of the fact that such actions were taken or such things were done by such Special Officer, when the power in this behalf had not been entrusted to him under the provisions of the principal Act and accordingly, any action taken or things done by such Special Officer shall, for all purposes,

be deemed to be, and deemed to have always been, taken or done in accordance with the provisions of the principal Act as amended by this Act.

4. The Hyderabad Municipal Corporations (Amendment) Ordinance, 1997 is hereby repealed. Repeal of Ordinance 9 of 1997.

G. BHAVANI PRASAD,
Secretary to Government,
Legislative Affairs & Justice,
Law Department..

Short
title
and

1. (1) This Act may be called the Hyderabad Municipal Corporations (Amendment) Act, 1998.

commence-
ment.

(2) It shall come into force on such date as the Government may, by notification appoint.

Amendment
of
section
75. Act
II of
1956.

2. In the Hyderabad Municipal Corporations Act, 1955, for section 75, the following shall be substituted, namely:-

<p>"Election Tribunal.</p>	<p>75. (1) The Government may, for the purpose of providing speedy disposal of election petitions in respect of an election under this Act, appoint any person who is or has been or is eligible to be appointed as a Judge of the High Court as an Election Tribunal (hereinafter referred to as the "Tribunal") for such period as may be necessary, for trial of petitions in respect of an election under this Act:</p>
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Provided that if there are only a limited number of such cases, the Government may, with the concurrence of the Chief Justice of the High Court, by notification specify a Court of District Judge to be an Election Tribunal to try the Election petitions under this Act.

(2) The Tribunal shall deal with such petitions and proceedings in connection therewith in the manner prescribed."

K.M. NAGABHUSHAN RAO,
Secretary to Government,
Legislative Affairs & Justice, i/
Law Department.

ACT No. 18 OF 1998.

*[18th May, 1998.]

AN ACT FURTHER TO AMEND THE HYDERABAD
MUNICIPAL CORPORATIONS ACT, 1955.

Be it enacted by the Legislative
Assembly of the State of Andhra Pradesh
in the Forty-ninth Year of the Republic
of India, as follows:-

*[Received the assent of the Governor on the 16-05-1998.
For statement of object and reasons please see the Andhra
Pradesh Gazette, Part-IV-A, Extraordinary dated 22-04-1998
at Page 3.]

Short title and commencement. 1. (1) This Act may be called the Hyderabad Municipal Corporations (Second Amendment) Act, 1998.

(2) It shall be deemed to have come into force on and from the 30th September, 1997.

Amendment of section 70G. Act II of 1956. 2. In the Hyderabad Municipal Corporations Act, 1955, in section 70G, in sub-section(1), in the proviso, for the words "in the aggregate exceed six and half years", the words "in the aggregate exceed seven and half years", shall be substituted.

Validation. 3. Notwithstanding any Judgement, decree or order of a Court, or any other authority, every action taken or thing done by the Special Officer in exercise of the powers conferred under section 70G of the principal Act shall not be deemed to be invalid or ever to have become invalid by reason of the fact that such actions were taken or such things were done by such Special Officer, when the power in this behalf had not been entrusted to him under the provisions of the principal Act, and accordingly, any action taken or things done by such Special Officer shall, for all purposes, be deemed to be, and deemed to have always been, taken or done in accordance with the provisions of the principal act, as amended by this Act.

4. The Hyderabad Municipal Corporations (Amendment) Ordinance, 1998 is hereby repealed. Repeal of Ordinance 2 of 1998.

K.M. NAGABHUSHAN RAO,
Secretary to Government,
Legislative Affairs & Justice i/c,
Law Department.

ANDHRA PRADESH ACTS, ORDINANCES AND REGULATIONS Etc.

The following Act of the Andhra Pradesh Legislative Assembly received the assent of the Governor on the 24th September, 2000 and the said assent is hereby first published on the 26th September, 2000 in the Andhra Pradesh Gazette for general information:-

ACT NO. 30 OF 2000

**AN ACT FURTHER TO AMEND THE HYDERABAD
MUNICIPAL CORPORATIONS ACT, 1955.**

Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Fifty-first Year of the Republic of India, as follows:-

[193]

Short
title
and
commence-
ment.

1. (1). This Act may be called the Hyderabad Municipal Corporations (Amendment) Act, 2000.

(2) It shall be deemed to have come into force on and from the 30th September, 1998.

Amendment
of
section
70G.
Act II
of 1956.

2. In the Hyderabad Municipal Corporations Act, 1955, in section 70G, in subsection (1),-

(i) for the words "which shall not exceed one year", the words "which shall not exceed two years", shall be substituted;

(ii) in the proviso, for the words "beyond one year," the words "beyond two years," and for the words "in the aggregate exceed seven and half years.", the words "in the aggregate exceed nine and half years.", shall respectively be substituted.

Validation.

3. Notwithstanding any Judgement, decree or order of a Court, or any other authority, every action taken or thing done by the Special Officer in exercise of the powers conferred under section 70G of the principal Act shall not be deemed to be invalid or ever to have become invalid by reason of the fact that such actions were taken or such things were done by such Special Officer, when the power in this behalf had not been entrusted to him under the provisions of the principal Act and accordingly, any action taken or things done by such Special Officer shall, for all purposes, be deemed to be, and deemed to have always

been, taken or done in accordance with the provisions of the principal Act, as amended by this Act.

4. The Hyderabad Municipal Corporations Repeal (Amendment) Ordinance, 2000 is hereby repealed. of Ordinance 6 of 2000.

G. BHAVANI PRASAD,
Secretary to Government,
Legislative Affairs & Justice,
Law Department.

STATEMENT OF OBJECTS AND REASONS

According to 70-G of the Hyderabad Municipal Corporations Act, 1955 the term of a Special Officer appointed there under shall not exceed one year from the date of such appointment and the State Government may from time to time by notification in the Andhra Pradesh Gazette and the reasons specified therein extend the said period of appointment of Special Officer beyond one year or a further period or periods so however that the period of appointment of the Special Officer shall not in the aggregate exceed $7\frac{1}{2}$ years.

The term of the present Special Officer, Municipal Corporation of Hyderabad, expired by 30-9-1998 in accordance with the said provisions of the Act.

Government have decided to form greater Hyderabad by merging nine surrounding municipalities and Gaddiannaram Gram Panchayat in the Municipal Corporation of Hyderabad limits. Accordingly final notification was issued vide G.O. Ms.No. 189, M.A. dt. 20-4-1998. The said G.O., was stayed by the Hon'ble High Court in the W.P.No. 9274/99. Subsequently, Government have examined and considered to withdraw the orders issued on constitution of greater Hyderabad and issued orders accordingly vide G.O.Ms.No. 67, M.A. dt. 2-2-2000 and action is being taken for conduct of elections to the Municipal Corporation of Hyderabad.

Therefore, in order to have continuity in the office of the post of Special Officer Municipal Corporation of Hyderabad, without any break and to give effect, it has been decided to empower the Government to extend the term of Special Officer, Municipal Corporation of Hyderabad w.e.f. 30th September, 1998 for a period of one and half years by amending relevant provisions of the Hyderabad Municipal Corporations Act, 1955 suitably.

As the Legislative Assembly of the State was not then in session having been prorogued and it has been decided to extend the term of the Special Officer for one and half years with effect from 30-9-1998, the Hyderabad Municipal Corporations (Amendment) Ordinance 2000 (A.P. Ordinance 6 of 2000) has been promulgated by the Governor on the 15th February, 2000.

The Government have now decided to amend sub-section (1) of section 70-G of Hyderabad Municipal Corporations Act, 1955 to extend the term of the Special Officer, Municipal Corporation of Hyderabad by another two years beyond 30-9-1998 in order to have continuity in the Office of the post of Special Officer, Municipal Corporation of Hyderabad.

This Bill seeks to replace the said Ordinance, and give effect to the above decision.

N.MD. FAROOK,
Minister for Municipal Administration
and Urban Development.

ANDHRA PRADESH ACTS, ORDINANCES AND REGULATIONS, Etc.

The following Act of the Andhra Pradesh Legislative Assembly received the assent of the Governor on the 7th April, 2001 and the said assent is hereby first published on the 10th April, 2001 in the Andhra Pradesh Gazette for general information.

ACT No. 7 OF 2001.

AN ACT FURTHER TO AMEND THE HYDERABAD MUNICIPAL CORPORATIONS ACT, 1955.

Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Fifty-second Year of the Republic of India as follows:-

1. (1) This Act may be called the Hyderabad Municipal Corporations (Amendment) Act, 2001. Short title and Commencement.

(2) It shall be deemed to have come into force on and from the 30th September, 2000.

2. In the Hyderabad Municipal Corporations Act, 1955, in Section 70G, in sub-section (1),- Amendment of Section 70G. Act II of 1956.

(i) for the words "which shall not exceed two years", the words "which shall not exceed three years", shall be substituted;

(ii) in the proviso, for the words "beyond two years", the words "beyond three years", and for the words "in the aggregate exceed nine and half years",

the words "in the aggregate exceed ten and half years", shall respectively be substituted.

Validation

3. Notwithstanding anything contained in the Principal Act, any Judgement, decree or order of a Court, or any other authority, every action taken or thing done by the Special Officer in exercise of the powers conferred under section 70G of the Principal Act shall not be deemed to be invalid or ever to have become invalid by reason of the fact that such actions were taken or such things were done by such Special Officer, when the power in this behalf had not been entrusted to him under the provisions of the principal Act, and accordingly, any action taken or things done by such Special Officer shall, for all purposes be deemed to be, and deemed to have always been, taken or done in accordance with the provisions of the Principal Act, as amended by this Act.

Repeal of
Ordinance 10
of 2000.

4. The Hyderabad Municipal Corporations (Second Amendment) Ordinance, 2000 is hereby repealed.

G. BHAVANI PRASAD,
Secretary to Government,
Legislative Affairs & Justice,
Law Department.

STATEMENT OF OBJECTS AND REASONS

According to section 70G of the Hyderabad Municipal Corporations Act, 1955 the term of a Special Officer appointed there under shall not exceed one year from the date of such appointment and the State Government may from time to time by notification in the Andhra Pradesh Gazette and the reasons specified therein extend the said period of appointment of Special Officer beyond one year or a further period or periods so however that the period of appointment of the Special Officer shall not in the aggregate exceed ten years.

2. The term of the present special Officer, Municipal Corporation of Hyderabad and Rajahmundry expires by 29-3-2001 in accordance with the provisions of the said Act.

3. The elections to the Municipal Corporation of Hyderabad and Rajahmundry could not be held for want of division of Corporation into wards for the election of Members of the said Corporation, which may take some more time to complete.

4. Therefore, in order to have continuity in the office of the post of special Officer Municipal Corporation of Hyderabad and Rajahmundry without any break and to give effect, it has been decided to empower the Government to extend the term of Special Officer, Municipal Corporation of Hyderabad and Rajahmundry with effect from 30th September, 2000 for a period of one year by amending relevant provisions of the Hyderabad Municipal Corporations Act, 1955, suitably.

5. As the Legislative Assembly of the State was not then in session having been prorogued and it was considered necessary to give effect to the above decision immediately, the Hyderabad Municipal

Corporations (Second Amendment) Ordinance, 2000 (A.P. Ordinance No.10 of 2000) has been promulgated by the Governor on the 15th October, 2000 for extending the term of the Special Officer for a period of six months.

6. The Government have now decided to amend sub-section (1) of Section 70-G of the Hyderabad Municipal Corporations Act, 1955 to extend the term of the Special Officer, Municipal Corporation of Hyderabad for a period of one year beyond 30th September, 2000 in order to have continuity in the office of the post of Special Officer, Municipal Corporation of Hyderabad and Rajahmundry.

7. This Bill seeks to replace the said Ordinance and to give effect to the above decision.

N. MD. FAROOK,
Minister for Municipal
Administration and Urban
Development.

ANDHRA PRADESH ACTS, ORDINANCES AND REGULATIONS, Etc.

The following Act of the Andhra Pradesh Legislative Assembly received the assent of the Governor on the 27th September, 2001 and the said assent is hereby first published on the 27th September, 2001 in the Andhra Pradesh Gazette for general information:-

ACT No.32 OF 2001.

AN ACT FURTHER TO AMEND THE HYDERABAD MUNICIPAL CORPORATIONS ACT, 1955.

Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Fifty-second year of the Republic of India as follows:-

1. (1) This Act may be called the Hyderabad Municipal Corporations (Second Amendment) Act, 2001. Short title and commencement.

(2) It shall come into force at once.

2. In the Hyderabad Municipal Corporations Act, 1955, in section 70G, in sub-section (1),- Amendment of Section 70-G. Act II of 1956.

(i) for the words "which shall not exceed three years", the words "which shall not exceed three and half years", shall be substituted;

(ii) in the proviso, for the words "beyond three years", the words "beyond three and half years", and for the words, "in the aggregate exceed ten and half years", the words "in the aggregate exceed eleven years", shall respectively be substituted.

K.G. SHANKAR,
Secretary to Government,
Legislative Affairs & Justice (FAC),
Law Department.

STATEMENT OF OBJECTS AND REASONS

According to section 70-G of the Hyderabad Municipal Corporations Act, 1955 the term of a Special Officer appointed thereunder shall not exceed one year from the date of such appointment and the State Government may from time to time by notification in the Andhra Pradesh Gazette and the reasons specified therein extend the said period of appointment of Special Officer beyond one year or a further period or periods so however that the period of appointment of the Special Officer shall not in the aggregate exceed ten and half years.

2. The term of the present Special Officer, Municipal Corporation of Hyderabad expires by 29th September, 2001 in accordance with the provisions of the said Act.

3. The elections to the Municipal Corporation of Hyderabad could not be held for want of division of corporation into wards for the election of Members of the said Corporation, which may take some more time to complete.

4. Therefore, in order to have continuity in the office of the post of Special Officer, Municipal Corporation of Hyderabad without any break and to give effect, it has been decided to empower the Government to extend the term of Special Officer, Municipal Corporation of Hyderabad with effect from 30th September, 2001 for a period of six months by amending relevant provisions of the Hyderabad Municipal Corporations Act, 1955, suitably.

5. The Government have now decided to amend sub-section (1) of section 70-G of the

Hyderabad Municipal Corporations Act, 1955 to extend the term of the Special Officer, Municipal Corporation of Hyderabad for a period of six months beyond 30th September, 2001 in order to have continuity in the office of the post of Special Officer, Municipal Corporation of Hyderabad.

6. This Bill seeks to give effect to the above decision.

N.M.D. FAROOK,
Minister for
Municipal Administration and
Urban Development.

REGULATIONS Etc.

The following Act of the Andhra Pradesh Legislative Assembly received the assent of the Governor on the 21st December, 2002 and the said assent is hereby first published on the 23rd December, 2002 in the Andhra Pradesh Gazette for general information.

ACT NO. 24 OF 2002.**AN ACT FURTHER TO AMEND THE HYDERABAD MUNICIPAL CORPORATIONS ACT, 1955.**

Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Fifty third Year of the Republic of India as follows:-

Short title and
Commence-
ment.

1. (1) This Act may be called the Hyderabad Municipal Corporations (Amendment) Act, 2002.

(2) It shall come into force on such date as the State Government may, by notification, appoint.

Amendment of
section 212,
Act II of 1956.

2. In the Hyderabad Municipal Corporations Act, 1955, in section 212, in sub-section (2),—

(i) for the words “and the tax shall be levied thereon at two percent of the estimated capital value of the land”, the words “and the tax shall be levied thereon at 0.50 percent of the estimated capital value of the land”, shall be substituted,

(ii) the following proviso shall be added, namely:—

“Provided that in the case of above vacant lands where garbage is being dumped and unhygienic conditions are prevailing a penalty of 0.25% of the capital value shall be levied till the garbage is lifted and unhygienic conditions ceases:

3. The amendments made to the Hyderabad Municipal Corporations Act, 1955 by this Act shall extend to and shall apply also to the Visakhapatnam and Vijayawada Municipal Corporations and to any other Municipal Corporation established under the Andhra Pradesh Municipal Corporations Act, 1994.

Application of the Act to other Municipal Corporations.

Act 25 of 1994.

K.G. SHANKAR,
Secretary to Government,
Legislative Affairs & Justice (FAC),
Law Department.

STATEMENT OF OBJECTS AND REASONS

According to sub-section(2) of section 212 of the Hyderabad Municipal Corporation Act, 1955, a tax at the rate of two per cent of the estimated capital value of the land shall be levied on any vacant land not exceeding three times the plinth area of the building including its site or a vacant land to the extent of one thousand square meters whichever is less.

Basing on the recommendations of the Cabinet Sub-Committee on effective check of expenditure and plugging of leakages in Urban Local Bodies, Government have decided to revise the rates of vacant land tax by reducing the vacant land tax to 0.5% of the estimated capital value of the lands instead of two percent. It has also been decided to levy a 0.25% of the capital value of the land as a penalty on the vacant lands where garbage is being dumped and the un-hygienic conditions are prevailing in the vacant lands.

To achieve these decisions, it has been decided to amend section 212 of the Hyderabad Municipal Corporation Act, 1955 suitably.

This Bill seeks to give effect to the above decisions.

B.V. MOHAN REDDY,
*Minister for Municipal
Administration & Urban Development.*